

asked to consider a matter about which sufficient notice has not been given. I would advise the hon. Member to take such proper proceedings and move the House in such manner as is required.

Shri N. C. Chatterjee : I thought it fit to bring it to the notice of the House on the first day that we are meeting; otherwise it may be barred on the question of being too late. If you will permit me to table a motion tomorrow, I will do so.

Mr. Deputy-Speaker: I do not know what the nature of the motion is. I will consider when it comes. Now, the Secretary will report to the House about the President's Assent to Bills.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the last Session, have been assented to by the President since a report to the House was last made on the 23rd December, 1955:

1. The Indian Tariff (Second Amendment) Bill, 1955.
2. The Indian Tariff (Third Amendment) Bill, 1955.
3. The Prevention of Corruption (Amendment) Bill, 1955.
4. The Railway Stores (Unlawful Possession) Bill, 1954.
5. The Prevention of Disqualification (Parliament and Part C States. Legislatures) Amendment Bill, 1955.
6. The Constitution (Fifth Amendment) Bill, 1955.
7. The Delhi (Control of Building Operations) Bill, 1955.
8. The Insurance (Second Amendment) Bill, 1955.
9. The Press and Registration of Books (Amendment) Bill, 1955.
10. The Manipur (Courts) Bill, 1955.
11. The Citizenship Bill, 1955.
12. The Companies Bill, 1953.

MOTION FOR ADJOURNMENT

VIOLATIONS OF INDIAN TERRITORY BY PORTUGUESE ARMED FORCES

Mr. Deputy-Speaker: I have received notice of an Adjournment Motion from Shri Sadhan Gupta regarding violations of Indian territory by Portuguese armed forces. He has himself tabled a Short Notice Question. I find in the order paper inside a notice received from Dr. Lanka Sundaram on the same matter. May I ask the hon. Prime Minister at what stage we are with the Short Notice Question?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We shall certainly answer the Short Notice Question. I do not think the date has been fixed; but I think in the course of two/three days it will be answered.

Mr. Deputy-Speaker: The hon. Minister may indicate his convenience and we will fix up a date. In view of the fact that there are Short Notice Questions on the same matter, one by the hon. Member himself who has given notice of this Adjournment Motion I do not think it is necessary to take it up now. However, it has been a matter pending for a long time and it comes up before the House from time to time. As and when it comes up, I am sure on account of the importance of the matter and taking into consideration the seriousness the Government itself will make a statement and clarify the position.

Shri K. K. Basu (Diamond Harbour): Does the Government accept the Short Notice Question? Time is the most important factor.

Mr. Deputy-Speaker: Very well; it will be done.

Shri Kamath (Hoshangabad): The Ministry has issued a Press Note on the subject. Are the contents of the Note correct? Does the Prime Minister stand by it?

Mr. Deputy-Speaker: When he answers the Short Notice Questions he

Shri Jawaharlal Nehru: Which Ministry?

Shri Kamath: The External Affairs Ministry has issued a Press Note on the subject.